

[5 July, 2004]

RAJYA SABHA

IV. Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry) and the Export Credit Guarantee Corporation of India Limited for the year 2004-2005. [Placed in Library, See No. LT-102/04]

Notification of the Ministry of Human Resource Development

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): Sir, I lay on the table a copy (in English and Hindi) of the Ministry of Human Resource Development Notification No. SW/603/03-04/133 dated the 3rd July, 2003, publishing the Daman and Diu Dowry Prohibition Rules, 2003, under sub-section (2) of section 9 of the Dowry Prohibition Act, 1961. [Placed in Library, See No. LT-70/04]

THE MEMBERS OF RAJYA SABHA (DECLARATION OF ASSETS AND LIABILITIES) RULES, 2004

SECRETARY-GENERAL: Sir, I lay on the Table, under sub-section 4 of section 75A of the Representation of People Act, 1951, a copy (in English and Hindi) of the Members of Rajya Sabha (Declaration of Assets and Liabilities) Rules, 2004 made by the Chairman, Rajya Sabha, under sub-section 3 of section 75A of the said Act.

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a letter has been received from Shri Bimal Jalan stating that he is unable to attend the House as he will be away in the U.S. to attend to long-standing prior commitments. He has, therefore, requested for the grant of Leave of Absence from 5th to 23rd July, 2004 during the current Session of the Rajya Sabha.

Does he have the permission of the House for remaining absent from the sittings of the House from 5th to 23rd July, 2004 during the current Session of the Rajya Sabha?

(No. Hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.